

*Repealed by Act 36 of 1957.*

89

**THE CRIMINAL TRIBES LAWS (REPEAL) ACT, 1952**

**No. XXIV OF 1952**



[6th March, 1952]

**An Act to provide for the repeal of the Criminal Tribes Act, 1924, and certain other laws corresponding thereto.**

**BE** it enacted by Parliament as follows:—

**1. Short title, extent and commencement.**—(1) This Act may be called the Criminal Tribes Laws (Repeal) Act, 1952.

(2) It extends to the whole of India except the State of Jammu and Kashmir.

(3) It shall come into force immediately.

**2. Repeal of Act VI of 1924 and corresponding laws.**—The Criminal Tribes Act, 1924 (VI of 1924) and every other law corresponding thereto in force in any State or part thereof shall stand repealed on the 31st day of August, 1952, but the Central Government may, by notification in the Official Gazette, declare that the said Act or any corresponding law shall stand repealed in any State or part thereof with effect from any earlier date.

*Price anna 1 or 1½.*